

MR. DEPUTY CHAIRMAN: Now, we shall take up clause-by-clause consideration of the Bill.

*Clauses 2 to 4 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI P. CHIDAMBARAM: Sir, I beg to move:

That the Bill be returned.

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Now, let us take up the Appropriation Bill, 2007. Mr. Minister.

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### THE APPROPRIATION BILL, 2007

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move:

That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2006-07, as passed by Lok Sabha, be taken into consideration.

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

*Clauses 2 and 3 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI P. CHIDAMBARAM: Sir, I move:

That the Bill be returned.

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Mr. Yashwant Sinha to move his Statutory Resolution disapproving the Banking Regulation (Amendment) Ordinance, (No. 1 of 2007) promulgated by the President on the 23rd January, 2007... (*Interruptions*)... He is not present... (*Interruptions*)...

### **THE BANKING REGULATION (AMENDMENT) BILL, 2007**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I move:

"That the Bill further to amend the Banking Regulation Act, 1949, as passed by Lok Sabha, be taken into consideration.

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Now, we shall take Clause-by-clause consideration of the Bill.

*Clauses 2 to 4 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI P. CHIDAMBARAM: Sir, I beg to move:

That the Bill be passed.

*The question was put and the motion was adopted.*

### **THE NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND RESEARCH (AMENDMENT) BILL, 2007**

THE MINISTER OF CHEMICALS AND FERTILIZERS AND THE MINISTER OF STEEL (SHRI RAM VILAS PASWAN): Sir, I beg to move:

"That the Bill further to amend the National Institute of Pharmaceutical Education and Research Act, 1998, as passed by Lok Sabha be taken into consideration."

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: Now, we shall take clause-by-clause consideration of the Bill.

*Clauses 2 to 5 were added to the Bill.*